

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 34 of 1995

Friday this the 6th day of January, 1995

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Parvathy Ramaswamy,
Inspector of Central Excise,
Air Port, Karippur.

... Applicant

(By Advocate Mr. M.K.Damodaran)

Vs.

1. The Union of India - represented by
the Secretary to Government,
Ministry of Finance, Department of
Revenue, New Delhi.

2. The Collector of Central Excise and
Customs, Central Revenue Building,
IS Press Road, Kochi-18.

3. T.M.George, Inspector of Central
Excise, Thripunithura Range Office,
Thripunithura. ... Respondents

(By Advocate Mr. TPM Ibrahim Khan, SCGSC)

O R D E R

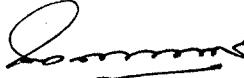
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

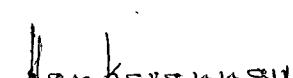
Applicant who is an Inspector of Central Excise
working in the Air Port, Karippur, seeks appropriate
directions to retain her till 4.1.1996 in the Air Port,
Karippur. We do not think that an official has a right
to be posted to a particular post. These are matters of
administrative convenience and policy. We have seen
many similar attempts in recent times by officials to get
postings in Air Customs. It is a matter of anybody's

guess why such reliefs are sought. Be that as it may, applicant has made A-III representation for retention and the representation is pending consideration before second respondent. It is for the second respondent to take a decision in the matter and a decision will be taken by him within four weeks from today. Whether applicant should be relieved or retained would depend upon the decision to be taken on the representation.

2. The application is disposed of as aforesaid.
No costs.

Dated the 6th January, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

1. Annexure A.III. True copy of the representation dated
5-12-94 of the applicant to the 2nd
respondent